

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**Record of Proceedings**

**PETITION No. 12/2010**

Sub: Application for grant of inter-State trading licence to Abellon Clean Energy Limited, Ahmedabad.

.Date of hearing : 20.7.2010

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Applicant : Abellon Clean Energy Limited, Ahmedabad

Parties present : Shri Sanjay Shah, Abellon  
Shri Manoj Vyas, Abellon  
Shri Tejas Shah, Abellon  
Shri Gagan Sharma, Abellon

The applicant, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) for grant of Category-III licence for inter-State trading in electricity in whole of India, except the State of Jammu & Kashmir, in accordance with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 ( the 2009 regulations).

2. The representative of the applicant submitted that the Commission vide its Record of Proceedings dated 22.6.2010 allowed it to file revised application for category `IV` licence as per Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2010. The

representative of the applicant further submitted that he has furnished the revised application accordingly. The Commission directed the applicant to submit the audited balance sheet on affidavit as on 31.3.2010 latest by 30.7.2010.

3. Subject to above, order in the petition was reserved.

sd/-  
(T.Rout)  
Joint Chief (Law)